

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.368
TO BE ANSWERED ON THE 12TH DECEMBER, 2018

IRREGULARITIES IN SAHAYAK SYSTEM

368. SHRI KAUSHAL KISHORE:

Will the Minister of DEFENCE please be pleased to state:

- (a) whether certain irregularities or misuse of the Sahayak system in the defence mechanism of the country have come to light in recent years;
- (b) if so, the details thereof;
- (c) whether any steps are being taken by the Government to make this system more transparent and consonant with the genuine need for such a system in the defence forces; and
- (d) if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

(a) to (d): Exhaustive instructions have been issued from time to time stressing upon the need to ensure that under no circumstances, Sahayaks, being combatant soldiers, are misused. Besides, all grievances brought to the notice of superior military authorities are redressed appropriately. A 'Suggestion / Grievance Box' has been placed at all Headquarters down to the level of Division Headquarters where all ranks can forward their complaints directly to the Chief of Army Staff. A new grievance redressal mechanism has also been started wherein soldiers can air their grievances directly to Chief of Army Staff through 'Whatsapp message', after having exhausted all laid down procedures.
